

(b) the details regarding last merger of such kind which took place, along with the outcome of that merger;

(c) whether this merger has been proposed to Government, if so, the details thereof; and

(d) whether this merger would help these organisations, if so, the details thereof along with any study which Government has done regarding the same?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C. R. CHAUDHARY): (a) and (b) No Sir. There is no proposal under consideration for merging of Commodity Boards and neither any such merger has taken place.

(c) and (d) Does not arise.

Impact of Amritsar-Kolkata industrial corridor on the economy

2891. SHRI SUKHENDU SEKHAR RAY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Amritsar-Kolkata Industrial Corridor will improve the economy and also create job opportunities in the States through which the corridor is being set up;

(b) if so, to what extent, the details thereof;

(c) what is the estimated period for completion of this corridor in its entirety;

(d) whether Government is also planning to extend the Amritsar-Kolkata Industrial Corridor from Kolkata to Siliguri and Siliguri to Guwahati in phases to boost up the economy of North Bengal and North-Eastern Region; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C. R. CHAUDHARY): (a) and (b) The Amritsar-Kolkata Industrial Corridor Project extends from Amritsar (Punjab) to Dankuni (West Bengal). The project is conceived taking the Eastern Dedicated Freight Corridor, 1,839 km-long railway freight line as the backbone. As per the initial Perspective Plan study conducted for the project, AKIC project will improve economy and generate employment in the region.

(c) Under the Amritsar-Kolkata Industrial Corridor project, Integrated Manufacturing Clusters (IMCs) are being developed. As per the institutional and financial structure approved by Government of India for the industrial corridor projects, land for the

IMCs has to be made available by the respective State Governments. The completion timelines can only be determined after the land is made available by the State Governments.

(d) and (e) The development of industrial corridors and setting up of IMCs depends on the availability of land with the State Governments and potential for economic development, availability of connectivity and related infrastructure. As far as extension of AKIC project to Siliguri and Siliguri to Guwahati is concerned, no proposal has been received.

Assessment of production capacity of SEZs

2892. SHRIMATI SASIKALA PUSHPA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has made any assessment regarding the production capacity, employment generation, expansion of economic activity, earning of foreign exchange, etc. of various Special Economic Zones (SEZs) that have been set up in the country;

(b) if so, the details thereof;

(c) whether it is also a fact that many developers/promoter of Special Economic Zones (SEZs) are seeking concessions one after another from Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI C. R. CHAUDHARY): (a) and (b) Sir, as per Section 12(2) (c) of the SEZs Act, 2005 the Development Commissioner of SEZ is required to monitor the performance of SEZ developers and units in a SEZ. Rule 12(6) and 22(3) of the SEZ Rules, 2006 provide that Developer shall submit quarterly and half yearly returns to the Development Commissioner in respect of total area proposed for development, details of import of procurement of goods, details of consumption of goods imported or procured and details of goods held in stock etc. Rule 22(3) of the SEZ Rules provides that the Unit shall submit Annual Performance Report to the Development Commissioner in respect of FOB value of export for the year, details of import of raw material, capital goods and other inputs, outflow of foreign exchange and sales in the Domestic Tariff Area (DTA) etc. The details of export, employment and investment relating to operational SEZs during the last three years are as under:—